

16.18½ hrs.

ELECTION TO COMMITTEE

Rehabilitation Council of India

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V.THANGKA BALU) : Sir, on behalf of Shri Sitaram Kesri, I beg to move :

"That in pursuance of Clause 3(3) (h) of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rehabilitation Council of India subject to other provisions of the said Act".

MR. SPEAKER : The question is :

"That in pursuance of Clause 3(3) (h) of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rehabilitation Council of India subject to other provisions of the said Act".

The motion was adopted

16.19½ hrs.

TELECOM REGULATORY AUTHORITY OF INDIA BILL *

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : Sir, I Beg to move for leave to introduce a Bill to provide for the establishment of the Telecom Regulatory Authority of India to regulate the telecommunication services, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the Telecom Regulatory Authority of India to regulate the telecommunication services, and for matters connected therewith or incidental thereto".

The motion was adopted.

SHRI SUKH RAM : I introduce** the Bill.

16.19¾ hrs.

STATEMENT RE : TELECOM REGULATORY AUTHORITY OF INDIA ORDINANCE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : Sir, I beg to lay on the

* Published in the Gazette of India, Extraordinary Part-II, Section 2, dated 27.2.1996.

** Introduced with the recommendation of the President.

Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Telecom Regulatory Authority of India Ordinance, 1996.

[Placed in Library. See No. LT 9045/96]

16.20 hrs.

RE : HAWALA ISSUE

.....(Interruptions)

[English]

MR. SPEAKER : First of all, let me say, "I thank you".

(Interruptions)

MR. SPEAKER : Now, one by one, hon. Members may speak please.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, you must be noticing now as to how much we are cooperating and work has been going on very smoothly, Mr. Speaker, Sir, we urge upon you to resume the proceedings of the House. Therefore, our submission before you is that the point we have raised is a very serious one and it involves four issues. One issue relates to Hawala scandal and the charges have been levelled directly against the Prime Minister. Whether or not the charges would get established is a different aspect, but the fact remains that the charges have been levelled against him. Next issue relates to St. Kitts. The third issue relates to the charge levelled by a member of Parliament that a sum of Rs. 40 lakhs was paid to him. These are the issues which are really very serious and the Prime Minister, who is the leader of the House is involved in these issue. The Parliamentary Affairs Minister is sitting here. We have always said that the elections to the Parliament should be held before the month of April. This was our opinion that the new Government should present the budget. Whether it is Vote on Account or budget, only the new Government should present it because this Government has lost its mandate. The latest example thereof is that half of its Ministers have already bowed out and the remaining ones are likely to follow suit, apart from this a Prime Minister who is involved in the scandal and against whom the Court has issued orders to the CBI to go ahead with the investigation.

SHRI PAWAN KUMAR BANSAL (Chandigarh) : All that he wants is that he should keep on speaking like this.

SHRI RAM VILAS PASWAN : He has no moral right to continue as Prime Minister. Hon. Prime Minister should resign and you too have stated that notices in such a large number have been received by you that you could not even have a look at them. So; Hon. Speaker, Sir, you can well understand the gravity of the issue.

MR. SPEAKER : Because I was sitting with you only.

SHRI RAM VILAS PASWAN : Yes, we were there with you and there also we had repeatedly made the same request to you. Now, my request is that the Railway Budget has been presented and vote on Account or for that matter Interim Budget